

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION**

LOK SABHA

**UNSTARRED QUESTION NO. 5645.
TO BE ANSWERED ON MONDAY, THE 2ND APRIL, 2018.**

SETTING UP OF INDUSTRIES

5645. SHRI AJAY NISHAD:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

वाणिज्य एवं उद्योग मंत्री

- (a) whether the Government is considering to fix any time limit for setting up of industries on such agricultural land which has been acquired but lying vacant for a long time and if so, the details thereof and if not, the reasons therefor;
- (b) whether the Government proposes to transfer such land to the farmers in case land is not utilized for industrial purpose within stipulated time period and if so, the details thereof and if not, the reasons therefor; and
- (c) the criteria fixed by the Government regarding allotment of infertile/ agricultural land for industrial purpose so as to ensure the industrial development of the country without disturbing the regional balance?

ANSWER

वाणिज्य एवं उद्योग मंत्रालय में राज्यमंत्री (श्री सी.आर. चौधरी)

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY
(SHRI C.R. CHAUDHARY)**

(a) to (c): Land acquisition is undertaken by the Central and State Governments under various Central and State Acts, including the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act (RFCTLARR) 2013, which is available in public domain. Section 101 of the Act provides that when any land acquired under the Act remains unutilised for a period of five years from the date of taking over the possession, the same shall be returned to the owner or to the Land Bank of the appropriate Government.

Section 10 of the Act provides that irrigated multi-cropped land can be acquired only under exceptional circumstances, as a demonstrable last resort. Whenever multi-crop irrigated land is acquired, an equivalent area of culturable wasteland shall be developed for agricultural purposes or an amount equivalent to the value of the land acquired shall be deposited with the appropriate Government for investment in agriculture for enhancing food-security.

These provisions, however, do not apply to projects that are linear in nature; such as, those relating to railways, highways, major district roads, irrigation canals, power lines.
